

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:2649  
ANSWERED ON:23.07.2009  
LOK ADALATS  
Deo Shri Kalikesh Narayan Singh;Sule Supriya

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) The number of Lok Adalats organized by the Government during the last three years, State-wise;
- (b) the number of cases disposed of in these Lok Adalats;
- (c) the amount sanctioned and released by the Government during the last three years, for the purpose;
- (d) whether Government proposes to set up more Lok Adalats in the country;
- (e) if so, the details thereof; and
- (f) the steps taken by the Government in this regard?

**Answer**

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF THE LOK SABHA UNSTARRED QUESTION NO.2649 DUE FOR ANSWER ON 23-7-2009.

Parts (a) & (b): As per data furnished by NALSA, a statement showing number of Lok Adalats organized and number of cases disposed of in these Lok Adalats during the last three calendar years i.e. 2006, 2007, and 2008, State-wise is annexed at Annexure-A.

Part (c): The amount sanctioned and released as grants in-aid for legal aid during the Financial Years 2006-2007, 2007-2008, 2008-09 is as under:-

S.No. Financial Year Amount released.

1. 2006-07 Rs. 10,00,00,000

2. 2007-08 Rs. 17,50,00,000/

3. 2008-09 Rs. 18,82,69,495/

Part (d): The State Legal Services Authorities, District Legal Services Authorities and Taluk legal Services Committee are empowered to conduct Lok Adalats for settlement of more and more cases outside the court.

Parts (e) & (f): Does not arise in view of reply to (c) above.